

6

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 66/2005 MA 363/2005
OA No.1384/2004

New Delhi this the 18th day of February, 2005

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)
Hon'ble Mr. Meera Chhibber, Member (J)

Satish Kumar,
S/o Late Shri Tara Chand,
R/0 H.No. 628, Pocket-II,
Janta Quarters, Paschim Puri,
New Delhi.

(Present None)

..Petitioner

VERSUS

1. Smt.Sakuntla Gamlin,
Secretary,
Govt.of National Capital Territory of Delhi,
Services Department (II),
Delhi Secretariat, 5th Level, A-Wing,
I.P.Estate, New Delhi.
2. Shri K.D.Dogra,
Deputy Secretary (Services),
Govt.of National Capital Territory of Delhi
Services Department (II),
Delhi Secretariat, 5th Level,
A Wing, I.P.Estate, New Delhi.

..Respondents

O R D E R (ORAL)

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)

We have perused the contents of this CP. OA 1384/204 was disposed of vide order dated 3.6.2004 3.6.2004 with the following directions/observations:

“ Having regard to the history of the case and also the facts as submitted in this original application and also during the course of oral submissions, I am therefore of the considered opinion that the case deserves to be reconsidered by the respondents in the light of the contradictory positions which have been taken by the respondents in the matter and particularly in view of the fact that they had themselves considered the case to be deserving enough for such an appointment. They are accordingly directed to reconsider his case for appointment against any suitable future vacancy as and when available, keeping in view his qualification

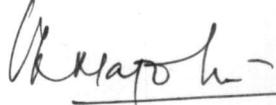
X

and suitability for the job. Respondents are further directed to dispose of the matter by issuing a reasoned and speaking order, if necessary, within a period of six months from the date of receipt of a copy of this order".

It is observed that respondents have passed order dated 20.12.2004 (Annexure E) which are quite detailed and speaking ones.

2. In our considered view, ^{1b} respondents have complied with directions of this Court. No case for contempt has been made out. As such, this CP is dismissed in limine. However, with liberty to the applicant to challenge the order contained in Annexure E, if so advised, as per law.


(Mrs. Meera Chhibber)
Member (J)


(V.K. Majotra)
Vice Chairman (A)

18. 2. 05 -

sk